

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 495 OF 2018 IN
DFR NO. 874 OF 2018

Dated: 16th May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

TANGEDCO	Appellant(s)
Vs.		
Central Electricity Regulatory Commission & Anr.	Respondent(s)

Counsel for the Appellant (s)	:	Mr. S. Vallinaygam
Counsel for the Respondent	:	Mr. S. Venkatesh Mr. Shreshth Sharma Mr. Pratush Singh for R-2

ORDER

IA No. 495 of 2018

(Appli. for Condonation of Delay in filing)

We have heard learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No.2. Other respondent served unrepresented.

The learned counsel, Mr. S. Vallinaygam, appearing for the Appellant at the outset submitted that the delay of 30 days in filing the Appeal has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in filing may kindly be condoned in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after careful perusal of the application explaining the delay in filing the appeal, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the appeal is condoned. The IA is allowed.

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Registry is directed to number the appeal and list the matter for admission on **01.06.2018**, *as requested*.

(S.D. Dubey)
Technical Member
bn/pr

(Justice N.K. Patil)
Judicial Member